## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 169/2002 in OA 1274/2000

New Delhi this the 22nd day of August, 2002

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T.Rizvi, Member (A)

Smt. Suresh Bala Wd/0 Late Shri Raj Pal Singh R/0 H.No.WZ-144, Dashghera, Todapur, Delhi-12

.. Retitioner

(By Advocate Shri Yogesh Sharma )

## **VERSUS**

Shri S.C.Vasudeva, Chief Engineer (NDZ)-II, CPWD, Mirman Bhawan, New Delhi.

.. Respondent

(By Advocate Shri Rajeev Bansal )

## ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard learned counsel for both the

parties in CP 169/2002 and perused the reply on

record. Shri Rajeev Bansal, learned counsel for the

respondent has submitted copies of the orders

issued by the Pay and Accounts Officer in respect

of the Tribunal's order dated 7.11.2001 in OA 1274/2000,

copies of which have also been given to learned counsel

for the petitioner.

2. In the above circumstances, Shri Yogesh Sharma, learned counsel has fairly submitted that he does not press the CP any further. He, however, submits that in case there is any dispute with regard to actual payment of retiral benefits to be made by the respondents, he

may be granted liberty to agitate the same if any grievance survives.

(25)

Accordingly, CP 169/2002 is disposed of, leaving it open to the petitioner to proceed in the matter if any grievance survives in accordance with law. Notice issued to the alleged contemnor is discharged. File to be consigned to the record room.

( S.A.T.Rizvi ) Member (A) (Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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